

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No. 7927/Del/2019  
Asstt. Year : 2012-13

|  |     |  |
|--|-----|--|
| Shri Anil Ram Sutar,<br>A-2, Sector-19,<br>Noida, UP – 201301<br>PAN ABJPS2044L<br>(Appellant) | Vs. | DCIT,<br>Central Circle,<br>Noida.<br><br>(Respondent) |
|--|-----|--|

|                       |                             |
|-----------------------|-----------------------------|
| Assessee by:          | Ms. Timsi Sharma, CA        |
| Department by :       | Shri Mahesh Thakur , Sr. DR |
| Date of Hearing       | 28.05.2021                  |
| Date of pronouncement | 28.05.2021                  |

**ORDER**

**PER G.S. PANNU, VP**

This appeal filed by the assessee is directed against the order dated 25.07.2019 passed by the Ld. CIT (A)-IV, Kanpur relating to assessment year 2012-13.

2. The Ld. Counsel for the assessee, vide letter dated 25<sup>th</sup> March, 2021 has requested for withdrawal of the appeal filed by

him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned Sr. DR has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing  
itself i.e. on 28<sup>th</sup> May, 2021.**

sd/-

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

sd/-

**(G.S. PANNU)  
VICE PRESIDENT**

Dated: 28/05/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi